

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for 2x5000 MVA, 400/220 kV ICTs alongwith associated transformer bays and 6 nos. 220 kV line bays at 400/220 kV Indore Sub-station under Western Region System Strengthening Scheme-XIV.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & 12 Others
- Parties present** : Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

PGCIL has initially, in the petition, claimed tariff for 2x500 MVA, 400/220 kV ICTs alongwith associated transformer bays and 6 no. 220 kV line bays at 400/220 kV Indore Sub-station under Western Region System Strengthening Scheme-XIV as a whole. Later, vide affidavit dated 15.1.2019, the petitioner has submitted that the asset has been split into three parts namely, **Asset-1**: 1 x 500 MVA, 400/220 kV ICT-2 alongwith associated transformer bays and 4 nos. 220 kV line bays at 400 /220 kV Indore Sub-station, **Asset-2**: 1x500 MVA, 400/220 kV ICT-1 alongwith associated transformer bays and 1 no. 220 kV line bay at 400/220 kV Indore Sub-station and **Asset-3**: 1 no. 220 kV line bays at 400/220 kV Indore Sub-station.

2. The representative of the petitioner has submitted that Assets-1, 2 and 3 were idle charged on 2.9.2018, 14.10.2018 and 5.12.2018 respectively and sought approval of their COD under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as the petitioner was not able to put the instant assets into regular use as the associated downstream assets under the scope of MPPTCL have not yet been completed. The representative of the petitioner submitted that they have filed CEA certificate, WRLDC certificate and CMD certificate in respect of the aforesaid assets and requested to grant



AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.

3. The Commission directed the petitioner to file the Auditor's certificate/Management Certificate alongwith revised tariff forms of the assets as per the COD claimed, on affidavit by 21.6.2019, with a copy to the respondents and observed that the petitioner's request for grant of tariff for inclusion in the PoC computation will be considered after the receipt of the said information. The Commission directed the respondents to file their reply, especially MPPTCL on the petitioner's prayer for approval of COD of the assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations, by 28.6.2019 and the petitioner to file rejoinder, if any, by 5.7.2019. The Commission directed the parties to comply with the directions within the specified timeline and no extension of time shall be granted.

4. The petition shall be listed for hearing in due course of time for which separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

